

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Service Tax Appeal No. 27528 of 2013

(Arising out of **Order-in-Original** No. 31/2013-Adjn (Commr) S.T. dated 10.05.2013
passed by Commissioner of Customs, Central Excise & Service Tax, Hyderabad-IV)

**M/s R K Infra & Engineering
India Pvt Ltd.,**

1-2-49/15, Hyderbagar,
Nizampet Road, Kukatpally,
Hyderabad,
Telangana – 500 072.

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APPELLANT

VERSUS

**Commissioner of Central Tax
Medchal – GST**

Posnett Bhavan, Tilak Road,
Ramkoti, Hyderabad,
Telangana – 500 001.

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RESPONDENT

APPEARANCE:

Written Request for the Appellant.

Shri V R Pavan Kumar, Authorized Representative for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30137/2026

Date of Hearing: 02.03.2026

Date of Decision: 02.03.2026

[ORDER PER: ANGAD PRASAD]

Appellant has sent a letter requesting for an adjournment on the ground that he has to obtain the records from the earlier Advocate and they are in the process of engaging a new counsel to argue this matter but no one present to press the application.

2. On the other hand, Learned AR submits that the appellant was directed to pay pre-deposit vide order dated 22.06.2017. Appellant had filed an appeal before the Hon'ble Telangana & Andhra Pradesh High Court against the order dated 22.06.2017 and Hon'ble High Court vide order dated 28.08.2017 dismissed their appeal and directed to comply the order passed

by the CESTAT. Then appellant has filed Special Leave Petition (SLP) before the Hon'ble Supreme Court and Hon'ble Supreme Court dismissed the SLP vide order dated 08.11.2021 by holding that the petitioner may make the requisite deposit within four weeks from the date of the order. In spite of the above orders, appellant failed to comply and deposit the amount as required by the law.

3. In view of the above, appeal is liable to be dismissed for non-compliance of order as well as for not paying the required pre-deposit.

4. Appeal dismissed.

(Dictated and pronounced in open court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)